

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 870 of 2026

In the matter of:

Salil Musale

....Appellant

Vs.

Lintec India Pvt. Ltd. & Ors.

...Respondents

For Appellant

Mr. Abhijeet Sinha, Sr. Advocate with Dr. Abhimanyu Chopra, Mr. Vivek Shetty, Mr. Asad Thangal, Ms. Sonali Jain, Advocates.

For Respondents

**Mr. Arun Kathpalia, Sr. Advocate with Ms. Garima Singh, Advocates for R1
Mr. Parikshit Poddar, Mr. Gaurav H. Sethi, Mr. Rahul Pawar, Mr. Rahul Kapoor, Advocates for IRP**

ORDER

(Hybrid Mode)

15.05.2026: Heard Learned Counsel for the Appellant, Learned Counsel for the Respondent No.1 and Learned Counsel for the IRP. Orders on 25.05.2026.

2. Learned Counsel for the Appellant is permitted to file short notes of submissions not more than two pages within three days.

Interim order already granted shall continue and the impugned order shall remain stayed.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

Anjali/md